

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-534
IB - 2752/ND/2019

IN THE MATTER OF:

Chiraag Sharma

....Applicant

Vs.

E- Meditek Insurance Ltd

.....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 08.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel for the respondent appeared and informed that applicant no. 1 has died few days ago and there is no provision of substitution of the applicant under the IBC, so he seeks adjournment to convince the bench on this point. List the matter on **19.02.2021**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)